

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI PRANAB MUKHERJEE: Sir, I move:

*That the Bill be returned.*

*The question was put and the motion was adopted.*

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#### **SPECIAL MENTIONS**

##### **Need to take necessary steps to finalise locations for the proposed regional greenfield airports in Andhra Pradesh**

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, the new international airport at Shamsahabad is going to be operational in March, 2008, and will make Hyderabad an important aviation hub in South Asia. Hyderabad is well connected to important destinations in India and abroad. There is a need to develop feeder channels within Andhra Pradesh. In order to improve the connectivity of the major growth centres within the State, development of Regional Airports on a hub and spoke model through Public Private Partnership is envisaged.

The Government of Andhra Pradesh is keen for development of eight Regional Airports at strategic locations in the State, namely, Nellore (Nellore District), Ongole (Prakasam District), Ramagundam (Karimnagar District), Kothagudem (Khammam District), Kurnool (Kurnool District), Taepalligudem (West Godavari District, existing World War II air strip), Nizamabad (Nizamabad District) and Bobbili (Vizianagaram District, existing World War II air strip). The concerned district administration has identified about 500 to 2000 acres of Government land for setting up of Greenfield airports.

I, therefore, urge upon the Government to take necessary measures so that the finalisation of locations is made and the eight Regional Greenfield Airports in Andhra Pradesh, as approved by the State Government, are considered immediately.

MR. DEPUTY CHAIRMAN: Shri Vijay Jawaharlal Darda. Not present.

Shri P. Rajeeve.

##### **Concern over the adverse impact of ASEAN Free Trade Agreement of the economy of Kerala**

SHRI P. RAJEEVE (Kerala): Sir, would like to draw the attention of the House to the impact of ASEAN Free Trade Agreement on Kerala's agriculture sector. The Agreement contains many clauses which would have far-reaching consequences for the agricultural economy of the State. The Agreement was being signed at a time when the market possibilities of coconut oil and pepper had dimmed from liberalised import.

This Agreement would lead to the liberalised import of rubber, tea, pepper and edible oil. These are the products on which Kerala had a stake. The free trade of these items, as per the guidelines of the ASEAN, would lead to the collapse of the prices and lead to direct fall in the income of farmers. This would be another big blow on the surviving farmers.

The Agreement, in the present form, would not provide any protection to most of the farmers. It would also badly affect the fishermen's community. The liberalisation of fish imports would render over 10 lakh people jobless in Kerala. Trade Agreements and policies of such a strong nature, which does not take into consideration people's problems, are bound to cast a shadow on people's lives.

So, I urge upon the Prime Minister to reconsider the decision to sign the ASEAN Free Trade Agreement.

SHRI A. VIJAYARAGHAVAN (Kerala): Sir, I would like to associate myself with it. I would also like to know the response of the Government to this.

MR. DEPUTY CHAIRMAN: You will get the reply. Shri Mohd. Ali Khan.

**Concern over the alleged step-motherly treatment given to Urdu in  
NDMC schools of Delhi**

**श्री मोहम्मद अली खान** (आंध्र प्रदेश) : उपसभापति महोदय, मैं होम मिनिस्टर साहब का ध्यान एनडीएमसी में उर्दू के साथ किए जा रहे सौतेले बर्ताव की तरफ दिलाना चाहता हूँ। एनडीएमसी के स्कूलों में श्री लैंग्वेज फार्मूले के तहत छठी क्लास के बारहवीं क्लास तक उर्दू थर्ड लैंग्वेज की हैसियत से पढ़ायी जानी चाहिए। इस फार्मूले के मुताबिक अगर किसी क्लास में 6 बच्चे उर्दू को बाहैसियत थर्ड लैंग्वेज पढ़ने के लिए ऑप्शन देते हैं तो उनके लिए एक उर्दू टीचर का इंतजाम किया जाना लाजिमी है। हर साल एनडीएमसी के एजुकेशन डिपार्टमेंट के जरिए स्कूलों को इस फार्मूले के तहत circular भेजा जाता है जिसके जवाब में स्कूलों के प्रिंसिपलों के जरिए एनडीएमसी के education department को demand letters भेजे जाते हैं जिनमें उर्दू पढ़ने के खाहिशमंद बच्चों के नाम, उनकी तादाद, क्लास और दूसरी जरूरी तफसीलात दर्ज होती हैं। लेकिन अफसोस की बात है कि हर साल डायरेक्टर, एजुकेशन इन तमाम demand letters को दबा कर बैठ जाते हैं। इस तरह से बरसों से उन पर कोई एक्शन नहीं लिया जाता। इसलिए मेरा मुतालबा है कि इस पूरे मामले की जांच करायी जाए और इसके लिए जिम्मेदार अफसरों के खिलाफ सख्त कार्रवाई की जाए। मेरा यह भी मुतालबा है कि आइंदा उर्दू जवान के संवैधानिक अधिकार के हनन को रोकने के लिए कारगर कदम उठाए जाएं। शुक्रिया।

**جناب محمد علی خان (آندھرا پردیش) :** اپ سبھا پتی مہودے، میں ہوم منسٹر

صاحب کا دھیان این ڈی۔ ایم۔ سی۔ میں اردو کے ساتھ کئے جارہے سوتیلے برتاؤ کی

طرف دھیان دلانا چاہتا ہوں۔ این ڈی۔ ایم۔ سی۔ کے اسکولوں میں تھری لینگویج

|| [Transliteration in Urdu Script]